CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 30/MP/2018

Coram: Shri P.K.Pujari, Chairperson Shri A.K.Singhal, Member Dr. M.K.Iyer, Member

Date of Order: 30th of July, 2018

In the matter of

Petition under Section 79 (1) (c) and(f) and other applicable provision of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in the inter-State transmission and related matters) Regulatins, 2009 against the letter dated 22.11.2017 of the Respondent, wrongly denying the use of connectivity granted to Ms/ AGEL (Petitioner`s parent company) at Khavada, by the petitioner`s proposed wind project at Dayaparin Kutch District of Gujarat.

And In the matter of

Adani Green Energy (MP) Limited, Aani House, Near Mithakali Six Roads, Navrangpura, Ahmedabad-380 009, Gujarat

.....Petitioner

Vs.

Power Grid Corporation of India Limited Saudamini, Plot No. 2, Sector, 29, Gurgaon-122 001, Haryana

....Respondent

Following were present:

Shri Buddy Ranganadhan, Advocate for the Petitioner Ms. Suparna Srivastava, Advocate for PGCIL

<u>ORDER</u>

The Petitioner, Adani Green Energy (MP) Limited has filed the present petition for setting aside PGCIL's letter dated 21.11.2017 denying the use of connectivity granted to the Petitioner's parent company.

- 2. Learned counsel for the Petitioner submitted that the Petitioner recently made an application to CTU for grant of connectivity at different location to meet the project timeline. CTU has granted Stage-II connectivity to the Petitioner. Therefore, the Petition has become infructuous. Learned counsel for the Petitioner prayed before the Commission to dispose of the Petition as infructuous.
- 3. The prayer of the Petitioner is allowed without getting into the merit of the petition. Accordingly, Petition No. 30/MP/2018 is disposed of as infructuous.

Sd/- sd/(Dr. M.K. lyer) (A. K. Singhal) (P.K.Pujari)
Member Member Chairperson